

# **NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH**

**CORAM:**             **SHRI SHYAM BABU GAUTAM**  
                                  **HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI**  
**HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/333/KOB/2023 in CP(IB)/05/KOB/2021
SECTION	SEC 60(5) IBC
NAME OF PARTIES	GEORGE KOSHY & 12 OTHERS V/S K PARAMESWARAN NAIR (LIQUIDATOR) OF SAMSON AND SONS BUILDERS & DEVELOPERS PVT LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	SAJEN THAMPAN, TOM MATHEW.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**19 April 2024**

## **ORDER**

### **IA(IBC)/333/KOB/2023 in CP(IB)/05/KOB/2021**

Learned representing Counsel appears on behalf of the Applicants through virtual mode. Learned Counsel, Mr. Vinod P V appears physically along with Learned Liquidator, Mr. K Parameswaran Nair.

List the matter for further consideration on **07.06.2024**.

### **IA(IBC)/305/KOB/2023 IN IA(IBC)/157/KOB/2023 in CP(IB)/05/KOB/2021**

List the matter for further consideration on **07.06.2024**.

### **IA(IBC)/222/KOB/2023 in CP(IB)/05/KOB/2021**

This is an IA bearing No. 222/KOB/2023 filed by the Resolution Professional (now Liquidator) under Section 66(1) of IBC, 2016. In the said application, the applicant has arrayed 8 respondents as parties.

( 2 )

Learned Liquidator, Mr. K Parameswaran Nair is physically present in court.  
Learned Counsel, Mr. Nitish Sathish Shenoy appears physically on behalf of R2.

Learned Counsel, Mr. Sankar P Panicker appears on behalf of R3 through virtual mode and submits that he has received 2 sets of the same IA, hence, it is difficult for him to file his reply. Applicant/Liquidator is directed to verify from the records as to which application is the correct one and due for hearing. Accordingly, Liquidator is directed to forward the correct copy of the present IA to all the Respondents within three days. Respondents are at liberty to file reply affidavit two weeks thereafter.

Learned representing Counsel, Mr Rohan appears on behalf of R1 & R6 through virtual mode.

Learned representing Counsel, Mr. Kiran Gopi appears physically on behalf of R4 & R5 and submits that his reply affidavit is on record and matter should be heard on priority basis. Registry is directed not to tag this IA along with other matters. Accordingly, Registry is directed to list this matter separately on **30.05.2024**.

**IA(IBC)/261/KOB/2023 in CP(IB)/05/KOB/2021**

List the matter for further consideration on **07.06.2024**.

**IA(IBC)/19/KOB/2023 in CP(IB)/05/KOB/2021**

List the matter for further consideration on **07.06.2024**.

**IA(IBC)/168/KOB/2023 IN IA(IBC)/101/KOB/2023 in CP(IB)/05/KOB/2021**

List the matter for further consideration on **07.06.2024**.

**IA(IBC)/101/KOB/2023 in CP(IB)/05/KOB/2021**

Learned Authorised Representative, Mr. Abhilash Nediylil Abraham appears physically on behalf of the Applicants. Learned Counsel, Mr. Vinod P V appears physically along with Learned Liquidator, Mr. K Parameswaran Nair through virtual mode.

List the matter for further consideration on **07.06.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**